# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 5325 (To be answered on the 6<sup>th</sup> April 2017)

## SUSPENSION OF COMMERCIAL PILOT LICENCE

### 5325. SHRI RAM CHARITRA NISHAD

# Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) Whether the Directorate General of Civil Aviation (DGCA) has suspended the commercial pilot licenses of an Air India and a Jet Airways pilot as they failed their post flight breath analyser test;

(b) If so, the details thereof;

(c) Whether DGCA proposes to come out with strict rules regarding undisciplined behaviour of pilots;

(d) If so, the details thereof;

(e) Whether Air India had served show cause notices to three pilots and if so, the details thereof; and

(f) Whether due to protest by pilots, many flights were delayed and if so, the details thereof?

### ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b) Following two cases were brought to the notice of DGCA in the month of August 2016

1. Air India pilot, after operating flight no. AI-998 (SHJ-CCJ) was tested Breath Analyzer positive on 10.08.2016 at Calicut during Post flight medical test.

2.Jet Airways pilot, after operating flight no. 9W 525 (AUH-MAA) was tested Breath Analyzer positive on 03.08.2016 at Chennai during Post flight medical test.

The privileges of pilot license of both the pilots were suspended for 04 years and FIR was lodged with police for taking further legal action as per Schedule VI of the Aircraft Rules 1937.

(c) & (d) There is no need to amend the extant rules and regulations as adequate provisions already exists, the details of which are as follows:(i) Rule 24 of Aircraft Rules 1937 prohibits the consumption of intoxicating

and psychoactive substances by person acting as, or carried in aircraft for the purpose of acting as pilot, commander, navigator, engineer, cabin crew or the other operating member of the crew thereof

(ii) Civil Aviation Requirements (CAR) Section 5 Series F-Part-III has been issued for the compliance of Rule 24 of Aircraft Rules 1937 and examine flight

crew before violation of Rule 24

In case a crew is detected Breath Analyzer Positive in pre-flight medical test, the privileges of license are suspended for a period of

(i) Three months in case of violation for the first time,(ii) Three years in case of violation for the second time,

(iii) License of the crew member is cancelled in case of violation for the third time.

(iv) Any pilot holding privileges of an Instructor/Examiner/Check pilot/Cabin Crew In-charge will lose such ratings/ authorization for a period of three years in addition to the above mentioned action,

(v) Expatriate pilot's FATA (Foreign Aircrew Temporary Authorization) is

cancelled and never considered for issue of the FATA again.

In case a crew is detected Breath Analyzer Positive in Post -flight medical, the

privileges of license are suspended for a period of-

(i) In case of violation for the first time, license/authorization/approval suspended for a period of one year. In case of an expatriate pilot, the FATA is cancelled.

(ii) Action on such cases is taken in accordance with the proviso of Schedule

VI of the Aircraft Rules, 1937.

(iii) Any pilot holding privileges of an Instructor/Examiner/Check pilot/Cabin Crew In-charge will lose such ratings/ authorization for a period of three years in addition to the above mentioned action,

(iv) In case of a repeat violation of the provisions contained, the

license/approval of the crew member is cancelled.

(e) No, Madam.

(f) No flight has been delayed by any protest.